

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3399 of 2020

Md. Mister Ansari ..... Petitioner  
Vs.  
The State of Jharkhand .... Opposite Party  
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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through Video Conferencing

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For the Petitioner : Mr. A. K. Chaturvedi, Advocate  
For the State : Mr. Prabir Chatterjee, Spl. P.P.  
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Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

So far as the defects No. 4 and 9(i) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the defect No. 9(ii), as pointed out by the office, is concerned, the same is ignored.

The petitioner apprehends his arrest in connection with Sadar P.S. Case No. 128 of 2020.

A pick-up van was intercepted in which 8 bovine animals were being transported. The petitioner appears to be the owner of the pick-up van bearing registration No. BR02W-5441 and it has been stated by learned counsel for the petitioner that the vehicle was entrusted to the driver.

Regard being had to the aforesaid facts, I am inclined to grant anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Sadar P.S. Case No. 128 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)